

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1**

CP(IB) 17 of 2019 With  
IA 826 of 2020  
IA 827 of 2020  
IA 828 of 2020

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.12.2020**

**Name of the Company:** Union Bank of India  
V/s  
Greendiamz Biotech Ltd

**Section:** 60(5) r.w 25 IBC/60(5) r.w Section 25 IBC r.w Rule 11 of NCLT  
2016/43,44,45,50 & 60(5) (c) IBC r.w 66 & 67 IBC/7 of IBC, 2016

**ORDER**

Learned Counsel Mr. Arjun Sheth appeared for the RP.

Learned Counsel Mr. Jaimin Dave appeared for the Corporate Debtor.

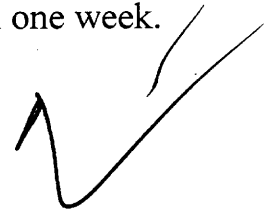
RP did not appear.

IA 826 of 2020 is filed by RP for claiming possession of some property stating that it is owned by Corporate Debtor. Notice to Respondent is also issued.

Learned Counsel for the Respondent seeks some time to file reply in this application. He also pointed out that the Respondent has already filed application under Section 18 of IBC, there in IA 877 of 2020.

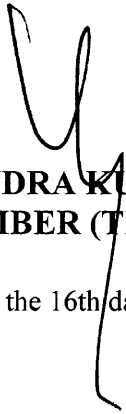
We direct the Court Officer to tag that application with this application.

IA 827 of 2020 is filed by RP for claiming possession of some property belonging to the Corporate Debtor. We direct RP to serve notice to the Respondent and file affidavit within a week. We direct RP to submit us the copy of the revenue records in English translation which are in Gujarati. It is to be done within one week.



IA 828 of 2020 is also filed by RP under Section 43 and 66 of IBC. Learned Counsel for RP submits that notice is served but affidavit in reply is not filed yet. Reply is filed. We direct Registry to place same on record.

Matter to appear for further consideration on 27.01.2021



**(VIRENDRA KUMAR GUPTA)**  
**MEMBER (TECHNICAL)**

Dated this the 16th day of December, 2020.

SK



**(MADAN B GOSAVI)**  
**MEMBER (JUDICIAL)**